

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

Page No. 10/20

YOGA YOGA/CCP No. 132/89 19

Sita Ram Sharma
APPLICANT(S)

COUNSEL

VERSUS

Lt. Governor & Another
RESPONDENT(S)

COUNSEL

Date	Office Report	Orders
8.8.89		<p>CCP 132/89 in OA 1862/87</p> <p>Present: Shri A.S. Grewal, Shri N.S. Sharma, Counsel for the applicant.</p> <p>Heard the learned counsel of the applicant. Issue notice of the CCP 132/89 to the respondents returnable on 28th August, 1989.</p> <p><i>(Signature)</i> (P.C. JAIN) MEMBER (A)</p> <p><i>(Signature)</i> (P.K. KARTHA) VICE CHAIRMAN (J)</p>
28.8.89		<p>Present: Applicant in person. Shri A.N. Saigal, Assistant on behalf of the respondents.</p> <p>Heard the applicant in person and the representative of the respondents. The respondents may file their reply to the CCP within 3 weeks with a copy to the applicant, who may file rejoinder, if any, within 2 weeks thereafter. List for further directions on 18th October, 1989.</p> <p><i>(Signature)</i> (P.C. JAIN) MEMBER (A)</p> <p><i>(Signature)</i> (P.K. KARTHA) VICE CHAIRMAN (J)</p>

18.10.1989.

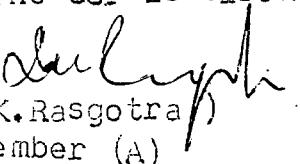
Present: Shri A.S. Grewal, Counsel for the applicant.
Shri M.M. Sudan, Counsel for the respondents.

Heard the learned counsel for both the parties. This petition has been filed by the applicant praying that contempt proceedings may be initiated against the respondents for not implementing the judgement of the Tribunal dated 26.4.1989. By the said judgement, the seniority list dated 30.10.1987 was quashed with the direction to the respondents to prepare a fresh seniority list and thereafter to make further promotion to the post of Deputy Director on the basis of ~~the~~ fresh seniority list. The respondents have stated that a tentative seniority list was prepared on 6th September, 1989 and objections have been invited to the same. After the seniority list is finalised in the light of the objections received, further promotions will be made.

2. The learned counsel of the applicant stated that the applicant is due to retire on attaining the age of superannuation on 31st January, 1990 and if there is further delay in considering his case for promotion, it will adversely affect his service prospects.

3. We are satisfied that the respondents have not wilfully disobeyed the directions contained in our judgement. We, however, direct ^{them} that they should expedite the preparation of the final seniority list and consider the case of the applicant for further promotion as soon as possible but in any event not later than 31st December, 1989. In case the applicant is found suitable for promotion and his juniors have been promoted from an earlier date, ^{he would be entitled to all the benefits from the date of} his juniors were promoted on a regular basis and he would be entitled to all the consequential benefits flowing therefrom,

4. The CCP is discharged with the above observations.


(I.K. Rasgotra)
Member (A)


(P.K. Kartha)
Vice Chairman